

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3948 of 2020

Sahbaz Ahmad @ Ansari.**Petitioner**
Versus
The State of Jharkhand.**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. S.P. Roy, Advocate
For the State : Mr. Abhay Kumar Tiwari, APP

02/27.07.2020 Heard the parties.

Defect No. 9 (i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Mahagama P.S. Case No. 15 of 2020.

The informant was shot at by an unknown person.

It appears that the informant had identified one Uday Singh in test identification parade as the person who had shot at him. The petitioner seems to have been implicated on his confession that he had arranged for the arms for commission of the offence. No TIP has been held so far as petitioner is concerned. The petitioner is in custody since 4.2.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st class, Godda in connection with Mahagama P.S. Case No. 15 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-